

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8150 of 2021

Anwar Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. J. S. Singh, Advocate

For the State : Mr. Ashok Kumar, A.P.P.

Order No. 02

Dated 07th September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The prayer for bail of the petitioner was earlier rejected twice in B.A. No. 1719 of 2020 and B.A. No. 10161 of 2020.

Submission has been advanced by the learned counsel for the petitioner that out of 20 chargesheet witnesses, 11 witnesses have been examined as yet. It has been submitted that none of the independent witnesses have supported the case of the prosecution and have been declared hostile by the prosecution. It has been stated that so far as the evidence of the mother of the deceased is concerned, she has in fact stated that the demand had started after the birth of a child as prior to the same, her daughter was kept properly by her in-laws. Learned counsel also submits that there was a dispute with respect to allotment of a house under the Indira Awas Yojna in the name of the first wife of the petitioner which resulted in the deceased committing suicide. Learned counsel further submits that as per the postmortem report the cause of death has been assigned to be on account of drowning. It has further been stated that the petitioner is in custody since 29.11.2019.

Learned APP has opposed the prayer for bail of the petitioner.

On consideration of the aforesaid facts and circumstances and the case as stated by the learned counsel for the petitioner, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-II, Koderma in connection with S.T. Case No. 101 of 2019 arising out of Markachho P.S. Case No. 79 of 2019 (G.R. No. 424 of 2019).

(RONGON MUKHOPADHYAY,J.)